

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00347/2018**

Tuesday, this the 10<sup>th</sup> day of April, 2018

**CORAM:**

**Hon'ble Mr.U.Sarathchandran, Judicial Member**

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member**

Jayasri T.V., aged 58 years

W/o Anandanarayanan

Appraiser, Customs House

Kochi-682 009.

Residing at 6/345, Raj Villa, Anavathil

Mattancherry, Cochin-682 002.

Applicant

(By Advocate: Mr.John Varghese)

**Versus**

1. Union of India, represented by

Secretary to Government

Ministry of Finance, Department of Revenue

New Delhi-110 001.

2. Chief Commissioner of Customs

Commissionerate VIII, Customs House

No.60, Rajaji Salai, Chennai-600 001.

3. Commissioner of Customs

Customs House

Kochi-682 009.

Respondents

(By Advocate: Mr. E.N.Hari Menon, ACGSC)

This Original Application having been heard on 10<sup>th</sup> April, 2018, the Tribunal delivered the following order on the same day:

**O R D E R**

**By U.Sarathchandran, Judicial Member**

Applicant is aggrieved by Annexure A3 order of transfer which, according to her, is in violation of the Transfer Policy, a copy of which is produced as Annexure A1. It is seen that the applicant has submitted Annexure A4 representation to respondent No.2, for which no response has come forth. Hence she has approached

this Tribunal.

2. After hearing Sri John Varghese, learned counsel for the applicant and Sri Hari Menon, learned ACGSC for some time, we feel that the OA can be disposed of at the admission stage itself by giving a direction to the respondents to consider the representation within one month from the date of receipt of a copy of this order. Ordered accordingly. In the meantime, the impugned order qua the applicant shall be kept in abeyance. The OA is disposed of as above. No order as to costs.

(E.K.Bharat Bhushan)  
Administrative Member

(U.Sarathchandran)  
Judicial Member

aa.

**Annexures filed by the applicant:**

Annexure A3: Copy of the order No.69/2018 dated 27.3.2018 issued by the 2<sup>nd</sup> respondent.

Annexure A1: Copy of the circular No.32/2011 dated 25.5.2011 issued by the 2<sup>nd</sup> respondent.

Annexure A2: Copy of the office memorandum dated 30.9.2009 issued by the 1<sup>st</sup> respondent.

Annexure A4: Copy of the representation submitted by the applicant to the 2<sup>nd</sup> respondent dated 4.4.2018.